



IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN  
ON THE 21<sup>st</sup> OF NOVEMBER, 2024

WRIT PETITION No. 7295 of 2023

*IN REFERENCE (SUO MOTO)*

*Versus*

*THE CHAIRMAN AND OTHERS*

.....  
Appearance:

*Shri Radhe Lal Gupta, Chairman, SBC.*

*Shri R.K. Singh Saini - Vice Chairman, SBC.*

*Shri Shivendra Upadhyay, Member, SBC.*

*Shri Prem Singh Bhadoria, Member, SBC.*

*Shri Rajesh Shukla, Member, SBC.*

*Shri Jeetendra Sharma, Member, SBC.*

*Shri Rajesh Pandey, Member, SBC.*

*Shri Jai Prakash Mishra, Member, SBC.*

*Shri Ramakant Awasthi - Advocate for respondents.*

*Shri Satyam Agrawal - Advocate for respondents.*

*Shri Sanjay Agrawal Senior Advocate with Shri Praveen Dubey for respondent No.5.*

*Shri Saket Sen - Advocate for respondent No.27.*

*Shri Rakesh Dwivedi - Advocate for respondent No.10.*

*Shri Sanjay Verma - Advocate for respondent.*

*Shri Udayan Tiwari - Advocate for respondent 237.*  
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ORDER

*Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice*



Chairman of State Bar Council of Madhya Pradesh has filed an affidavit on behalf of all the contemnors whereby it is stated that the respondents/contemnors are committed to the rule of law and will always protect the dignity and decorum of this Court and other Courts and seek unconditional apology. It is also stated in the affidavit that the Hon'ble Supreme Court in its order dated 18.11.2024 has been pleased to permit the contemnors to withdraw the SLP. It is also stated that the respondents and the present Chairman most respectfully submits that as the call for strike was made by the State Bar Council of Madhya Pradesh so the State Bar Council of Madhya Pradesh takes responsibility for the said strike. The said Bar Council is making request for withdrawal of the contempt proceedings pending against all the respondents i.e. Members of the State Bar Council of Madhya Pradesh and other Office Bearers of all Bar Associations of Madhya Pradesh.

The affidavit filled by Chairman of State Bar Council of Madhya Pradesh is taken on record.

In view of unconditional apology offered by the contemnors, we hereby discharge the contemnors from the contempt proceedings. The writ petition is accordingly, disposed of.

**(SURESH KUMAR KAIT)**  
**CHIEF JUSTICE**

**(VIVEK JAIN)**  
**JUDGE**